

12.17 hrs.

MOTION UNDER RULE 388
Suspension of Rule 331 (1)

[English]

SHRIMATI GEETA MUKHERJEE (PANSKURA): Mr. Speaker, Sir, thank you for permitting me to move the motion. I beg the indulgence of the House to explain in two minutes why I have tabled the motion and why I want your support. Day after tomorrow, the 8th March is the International Women's Day. But unfortunately that day being a holiday, our House will not be in Session. This report which has been laid here deals with the setting up of a Committee which is supposed to exhaustively deal with all measures taken for the welfare and the dignity of women by the Union Government. Therefore, I want that this Report of the Rules Committee be adopted by the House today itself as a present of the House to the women on the occasion of International Women's Day.

With this introduction, I beg to move:-

"That this House do suspend part of Rule 331 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for laying of the recommendations of the Rules Committee on the Table of the House for a period of seven days, to enable members to give notice of amendments to such recommendations together with consequential provisions to this extent in Rule 331 (2) and (3) in their application to the laying of the Second Report of the Rules Committee."

MR. SPEAKER: The question is:

"That this House do suspend part of Rule 331 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for laying of the recommendations of the Rules Committee on the Table of the House for a period of seven days, to enable members to give notice of amendments to such recommendations together with consequential provisions to this extent in Rule 331 (2) and (3) in their application to the laying of the Second Report of the Rules Committee."

The motion was adopted.

Motion RE: Second Report of the Rules Committee

12.20 hrs.

[English]

SHRIMATI GEETA MUKHERJEE (PANSKURA): I beg to move:

"The this House do agree with the Second Report of the Rules Committee laid on the Table on 6 March, 1997."

MR. SPEAKER: The question is:

"That this House do agree with the Second Report of the Rules Committee laid on the Table on 6 March, 1997."

The motion was adopted.

[English]

SHRIMATI GEETA MUKHERJEE (PANSKURA): I thank the House. I thank you for this very important present to us, the women, on the occasion of International Women's Day.

SHRI A.C. JOS (IDUKKI): Sir, kindly permit us to make a submission. Two of our MLAs are under arrest.

MR. SPEAKER: I will allow you after the Submission is over.

(Interruptions)

MR. SPEAKER: I will allow you. I have already told you.

12.21 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, the 10th March, 1997 will consist of:-

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Discussion on the Statutory Resolution seeking disapproval of the National Environment Appellate Authority Ordinance, 1997 and consideration and passing of the National Environment Appellate Authority Bill, 1997.
3. General Discussion on General Budget for 1997-98.
4. Discussion and Voting on:-
 - (a) Demands for Grants on Account (General) for 1997-98.
 - (b) Supplementary Demands for Grants (General) for 1996-97.
 - (c) Demands for Excess Grants (General) for 1994-95.
5. General Discussion on Uttar Pradesh Budget for 1997-98
6. Discussion and Voting on:-
 - (a) Demands for Grants on Account (Uttar Pradesh) for 1997-98.
 - (b) Supplementary Demands for Grants (Uttar Pradesh) for 1996-97.